

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 2463/2019

(Arising out of impugned final judgment and order dated 22-12-2016 in CRA No. 2754/2014 passed by the High Court Of Judicature At Allahabad)

RAM MURTI & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION)

IA 14635/2019-EXEMPTION FROM FILING O.T., IA 51739/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA 51742/2019-EXEMPTION FROM FILING O.T, IA 52242/2019-GRANT OF BAIL)

Date : 03-05-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s) Mr. Jetendra Singh, Adv.
Mr. Vijendra Kumar Kaushik, Adv.
Ms. Kalpana Sabharwal, Adv.
Ms. Priyanka Singh, Adv.
Ms. Manju Jetley, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice on the special leave petition as also on the application for grant of bail, returnable in July, 2019.

Dasti, in addition, is permitted.

Liberty is also granted to serve notice on the standing counsel for the State.

(NEETU KHAJURIA)
COURT MASTER(VIDYA NEGI)
COURT MASTER

